

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 1486 of 1993

Chandra Mohan Goel      ...    ...    Applicant.

versus

The Secretary Ministry of Defence  
Union of India, New Delhi and others ... Respondents.

...

(By Hon. Mr. J.S. Dhaliwal Member (J) )

None for the applicant. Sri C.S. Singh, Advocate  
appeared on behalf of the Respondents.

A perusal of the petition shows that the  
the applicant is claiming arrears on the basis of his  
claim about stagnated pay, benefit said to be granted  
to all the officers like him for the period w.e.f.  
15.1.1975 to May, 1981, the date after which he was  
promoted to a further promotion post. The fact that  
his petition is badly time barred was pointed out  
to him on the very first day of hearing i.e. on  
28.10.1993.

2. A perusal of the record shows no extenuating  
circumstances to condone the delay. Nothing has been  
shown as to why the applicant did not approach the  
appropriate forum for redressal of his grievance for  
so long. Moreso, the applicant does not appear to be

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interested in prosecuting his petition. The petition is, therefore, dismissed for these two reasons at the admission stage itself.

*J. Anil Kumar*  
Member (J)

Dated: 06.09.1994

(n.u.)